

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

# ORIGINAL APPLICATION NO.111/93

DATE OF ORDER : 10-02-1997.

Between :-

Dr.P.Seetharami Reddy

... Applicant

And

- Government of India, M/o Health and Family Welfare, (Department of Health), (Represented by Under Secretary), New Delhi.
- Welfare commissioner, Labour Welfare Organisation, Kendriya Sadan, Sultan Bazar, Hydderabad-500 195.

... Respondents

Counsel for the Applicant : Shri P.Krishna Reddy

Counsel for the Respondents: Shri V.Bhimanna, CGSC

#### CORAM:

THE HON'BLE SHRIR.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRIB.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

Heard Shri P.Krishna Reddy for the applicant and Shri
V.Rajeshwar Rao for Shri V.Bhimanna, counsel for the respondents.

- This 0.A. is filed for the following prayer:

  "To direct the respondents to implement the order of the Ist respondent No.A.12026/12/87-CHS I dt.7-5-1992 by giving promotion to the applicant as Senior Medical Officer/Chief Medical Officer/or further promotions therefor on the basis of his appointment by the president of India as Medical Officer Grade of CHS in the prerevised scale of pay of Rs.700-1300 with effect from 12-9-75 (Medical Officer Group 'A' revised scale of Rs.2200-4000 published in Part I section 2 of Gazettee of India) and fix his salary after taking into consideration the increments and promotions due from 12-9-75 and pay him his salary and arrears from 1-11-91."
- 3. Shri P.Krishna Reddy, learned counsel for the applicant now submits that his grievance has already been redressed by the Respondents themselves. Hence nothing survives in this O.A. However, he submits that his qualifying service has not been calculated correctly and accordingly his pension has not been fixed correctly but this is not one of the relief prayed in the O.A. However the applicant has the liberty to approach the concerned authorities for redressal of the above grievance. In view of the above, the O.A. is disposed of accordingly.

B.S.JAI PARAMESHUAR)
Member (J)

(R.RANGARAJAN)
Member (A)

Dated: 10th February, 1997.
Dictated in Open Court.

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DR. (5)

3.3.

## O.A.NO.111/93

### Copy to:

- 1. Wunder Secretary, M/O Health and Family Welfare, (Dept. of Health), New Delhi.
- Welfare Commissioner, Labour Welfare Organisation, Kendriya Sadan, Sultan Bazar, Hyderabad.
- 3. One copy to Mr.P.Krishna Reddy, Advocate, CAT, Hyderabad.
- 4. One copy to Mr.W. Bhimanna, Addl.CGSC,CAT, Hyderabad.
- 5. One copy to D.R.(A), CAT, Hyderabad.
- 6. One copy to Library, CAT, Hyderabad.
- 7. One duplicate copy.

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CHECKÉD BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R.RANGARA JAN: M(A)

AND

THE HON'OLE SHRI B.S.JAI PARAMESHWAR:
M(J)

DITED: 10.2.97

6rder/Judgement R.P/C.P, M.A.NO:

0.A.NO. 111 / 93

ALLOWED

DISPOSED OF WHTH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED AS TO COSTS.

II COURT

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